

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.15
CP No. 29/BB/2021

IN THE MATTER OF:

M/s. Kirloskar AAF Ltd

... Petitioner

Vs.

M/s. Daikin Applied Americas Inc

... Respondent

Order under Section 90 of Companies Act, 2013

Order delivered on 23.09.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Sh. Akshay G

ORDER

1. Heard Mr. Akshay.G, learned PCS for the Petitioner.
2. Proof of service along with the tracking report has been filed vide Diary No. 2315 dated 30.05.2022 and the same is taken on record.
3. Even today there is no representation for the Respondent.
4. The Petitioner is permitted to take out the notice by adopting the substitute mode of service by way of paper publication in two daily newspapers i.e. one in English and one in Kannada having wide circulation in the area and file an affidavit of service along with the paper clippings within two week from the date of publication of the notice.
5. List the C.P. on **09.11.2022.**

— Sd —

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Brunda

— Sd —

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)